

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 7219-7220/2018

(Arising out of impugned final judgment and order dated 23-02-2018 in OA Nos.653/2017 and 654/2017 passed by the High Court of Judicature at Madras)

SENTHILBALAJI V.

Petitioner(s)

VERSUS

A.P. GEETHA & ORS.

Respondent(s)

(IA No. 35518/2021 - VACATING STAY)

Date : 25-04-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s)

Mr. Ranjit Kumar, Sr. Adv.
Mr. Senthil Jagadeesan, AOR
Mr. Sajal Jain, Adv.
Ms. Sonakshi Malhan, Adv.

For Respondent(s)

Mr. Balaji Srinivasan, Adv.
Ms. Aakriti Priya, Adv.
Mr. D.raghu, Adv.
Mr. K.kathiresan, Adv.
Mr. Scv Vimal Pani, Adv.
Mr. A. Lakshminarayanan, AOR

Mr. Amit Sharma, AOR
Mr. Dipesh Sinha, Adv.
Ms. Pallavi Barua, Adv.
Ms. Sakshi Upadhyaya, Adv.
Ms. Aparna Singh, Adv.

Mr. D.Kumanan, AOR
Mrs. Deepa. S, Adv.
Mr. Sheikh F Kalia, Adv.
Ms. Racheeta Chawla, Adv.
Ms. Divya Singh, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

Heard in part.

List on 2nd May, 2023 as part-heard at 2.00 p.m.

**(ANITA MALHOTRA)
AR-CUM-PS**

**(AVGV RAMU)
COURT MASTER**